

NOTICE

It is notified for the information of the Advocates, Litigants and parties appearing in person that the hearing of the matters by the Regular Division Bench and Special Division Bench from 23.11.2020 to 27.11.2020 is re-scheduled as follows:

PART-I

**On 23rd, 24th and 25th November, 2020.
10:30 a.m. onwards**

Sr. No.	Bench	Matters will be taken pertaining to	Email address (For sending Praecipe)
1	The Hon'ble Shri Justice M. S. SONAK AND The Hon'ble Smt. Justice M. S. JAWALKAR	Admission and final hearing of Civil and Criminal matters and applications therein, pertaining to Division Bench	reghighgoadb@gmail.com
2	The Hon'ble Shri Justice DAMA SESHADRI NAIDU	Admission and final hearing of Civil and Criminal matters and applications therein, pertaining to Single Bench. (Except the final hearing matters pertaining to Criminal Appeals, Appeals from Order, MACT (First Appeals) and Civil Revision Applications.	For Civil matters reghighgoasbcv@gmail.com For Criminal matters reghighgoasbcr@gmail.com

PART-II

**On 26th and 27th November, 2020.
10:30 a.m. onwards**

Sr. No.	Bench	Matters will be taken pertaining to	Email address (For sending Praecipe)
1	The Hon'ble Shri Justice M. S. SONAK AND The Hon'ble Shri Justice DAMA SESHADRI NAIDU	1. Admission of Civil and Criminal matters and applications therein, pertaining to Division Bench. 2. Tax Appeals.	reghighgoadb@gmail.com (For Sr. No. 1 & 2 of Column No. 2)
2	The Hon'ble Smt. Justice M. S. JAWALKAR	1. Final hearing matters pertaining to MACT (First Appeals) : 2. Civil Revision Applications	reghighgoasbfh@gmail.com (For Sr. No. 1 & 2 of Column No. 2)

NOTE – I

(i) The Advocates and Parties-in-person who wish to list his matter for admission should send a Praecipe on the given email ID against the category of matters along with an acknowledgment of service of Praecipe to the other side.

(ii) The Final Hearing matters pertaining to Tax Appeals scheduled for hearing on 23rd, 24th and 25th November, 2020 as per Cause List published on 03.11.2020, will be taken up on 26th and 27th November, 2020 instead of 23rd, 24th and 25th November, 2020.

(iii) The Cause List of the final hearing matters for the Bench at Sr. No. 2 of Part II will be notified separately.

(iv) On 26th and 27th November, 2020, the urgent mentioning of Single Bench matters of Sr. No. 2 of Part-I are allowed before the Hon'ble Shri Justice Dama Seshadri Naidu after Special Division Bench work (Sr. No. 1 of Part-II) is over.

(v) The Advocates and Parties-in- person who wish to list his matter for final hearing other than the cause list should send a Praecipe 2 days in advance on the given email ID against the category of matter along with an acknowledgment of service of Praecipe to the other side.

By Order

**High Court of Bombay at Goa,
Panaji Goa
Date: 07.11.2020**

**(Kiran A. Bagi)
Registrar (Judicial)**